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**IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR**

**BEFORE
HON'BLE SHRI JUSTICE ANAND PATHAK**

ON THE 2nd OF MAY, 2024

MISC. CRIMINAL CASE No. 15778 of 2024

BETWEEN:-

**MANOJ KUMAR AHIRWAR S/O SHRI LALARAM
AHIRWAR, AGED ABOUT 31 YEARS, OCCUPATION:
PRIVATE WORK R/O GULABGANJ CANTT. DISTRICT
GUNA (MADHYA PRADESH)**

.....APPLICANT

(BY SHRI M.M. TRIPATHI - ADVOCATE)

AND

- 1. THE STATE OF MADHYA PRADESH THROUGH
SUPERINTENDENT OF POLICE GUNA DISTRICT
GUNA (MADHYA PRADESH)**
- 2. THE STATE OF MP. P.S. CANT GUNA (MADHYA
PRADESH)**
- 3. MAKHAN VERMA S/O SHRI MANGILAL VERMA,
AGED ABOUT 39 YEARS, GRAM RATI KINAR
SHIVPURI (MADHYA PRADESH)**

.....RESPONDENTS

(BY SHRI M.S. JADON - GOVERNMENT ADVOCATE)

.....
*This application coming on for admission this day, the court passed the
following:*

ORDER

The present petition under Section 482 of Cr.P.C. has been preferred by
the petitioner seeking following reliefs:-

"अतः माननीय न्यायालय से विनम्र प्रार्थना है कि प्रार्थी की ओर से
प्रस्तुत आवेदन स्वीकार किया जाकर पुलिस अधीक्षक जिला गुना एवं
थाना प्रभारी कैंट, जिला गुना को यह आदेशित किया जावे कि

उपरोक्त प्रकरण के संबंध में अनावेदक क्रमांक 3 को गिरफ्तार किये जाने का आदेश पारित करने की कृपा करें। "

2. Learned counsel for the respondent/State informs this Court that investigation is going on and authority shall proceed as per law.

3. Considering the submission, no useful purpose would be served to keep this petition pending therefore, petition is disposed of with direction to the police to take all possible steps to arrest the all absconders and undertake relevant proceedings as available in Cr.P.C.

4. Petition is disposed of accordingly.

Ashish*



(ANAND PATHAK)
JUDGE